

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
MUMBAI BENCH, MUMBAI.  
ORIGINAL APPLICATION NO. 567/95.

Thursday, this the 23rd day of December, 1999.

Coram: Hon'ble Shri Justice Ashok Agarwal, Chairman,  
Hon'ble Shri B.N.Bahadur, Member (A).

Prabhu Maniram Gharde,  
E1-7 R212 Taprewadi,  
Bhiwandi (Old),  
Dist. Thane.  
(By Advocate Shri S.P.Kulkarni)

v.s.

1. Union of India through  
Senior Superintendent of Post  
Offices,  
Thane Central Division,  
Thane.
2. Director of Postal Services,  
Bombay City,  
O/o. Chief Postmaster General,  
Maharashtra Circle,  
Bombay G.P.O. Building,  
Bombay - 400 001.

(By Advocate Shri S.S.Karkera for  
Shri P.M.Pradhan).

...Applicant.

...Respondents.

: ORDER (ORAL) :

(Per Shri Justice Ashok Agarwal, Chairman)

Both the counsel appearing in the present OA make a statement that in pursuance of an ad-interim order passed on 16.6.1995, applicant was permitted to appear for the examination held on 25.6.1995. Applicant has passed in the said examination and has been given a regular posting of a Postman as claimed in the OA. In the circumstances, no orders are now required to be passed as the relief claimed by the applicant has already been granted. The present OA, is accordingly disposed of with no order as to costs.

*B.N.Bahadur*

(B.N.BAHADUR)

MEMBER (A)

B.

*Ashok Agarwal*  
(ASHOK AGARWAL)

CHAIRMAN